

Rs. 20,000 was imposed on each of them by the Customs authorities.

A complaint for prosecution of both the persons under section 135 of the Customs Act has recently been filed in the Court of the jurisdictional Magistrate.

**PRINTING OF BOOKS IN DIGLOT FORM IN THE OFFICE OF COMPTROLLER AND AUDITOR GENERAL'S OF INDIA**

1054. SHRI N. K. SHEJWALKAR: Will the Minister of FINANCE be pleased to state:

(a) whether some books have been printed in diglot form in the Audit Department of the Comptroller and Auditor General of India; if so, what is their number to date; and

(b) whether it is a fact that some books have been translated and approved by the authorities for quite some time but their publication is being delayed; if so, what action Government propose to take in this matter?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) The Hindi translations of Codes and Manuals prepared by the Central Hindi Directorate will be printed as soon as Glossary of technical terms and expressions used in the Indian Audit and Accounts Department is finalised. This is currently under the consideration of the Commission for Scientific and Technical Terminology.

**JFAMINE RELIEF OPERATIONS IN RAJASTHAN**

1216. SHRI SITARAM JAIPURIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Government of Rajasthan have sought the Prime Minister's intervention for an upward revision of the ceiling fixed by the Centre for famine relief operations in the State during the current financial-year;

(b) if so, what are the details of ceilings asked for by the Rajasthan Government; and

(c) what is the reaction of the Planning Commission thereto?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) to (c) In response to a request from the Government of Rajasthan for reconsideration of the ceilings of expenditure on drought relief measures in the State in 1970-71, it has been decided to depute a Central team to assess the present situation and the requirement of funds, for purposes of Central assistance.

Transferred from the 18th August, 1970.

Transferred from the 20th August, 1970.

**STATEMENT BY MINISTER CORRECTING ANSWER TO STARRED QUESTION NO. 591 ANSWERED EARLIER IN THE DAY**

**STUDY OF HEALTH CONDITIONS OF STAFF MEMBERS OF GOVERNMENT HOSPITALS**

SHRI K. K. SHAH: May I correct a mistake which I had committed in connection with Starred Question No. 591? For the whole of India the figure is 0.5 and not 5. For Delhi it is 2.5.

**STATEMENT BY MINISTER CORRECTING ANSWER TO UNSTARRED QUESTION NO. 573 ANSWERED ON THE 5TH AUGUST 1970**

**RECRUITMENT TO TOSTS OF LECTURERS IN MEDICINE AND SURGERY IN C.G.H.S.**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): Sir, I beg to lay a copy of the statement in regard to the reply given in the Rajya Sabha on the 5th August, 1970, to Unstarred Question No. 573 relating to recruitment to posts of Lecturers in Medicine and Surgery in C.G.H.S. [Placed in Library. See No. LT-4168/70.]

12 NOON

**PAPERS LAID ON THE TABLE**

**THE TAXES ON ENTRY OF GOODS INTO CALCUTTA METROPOLITAN AREA ACT, 1970**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): Sir, I beg to lay on the Table, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, a copy (in English and Hindi) of the Taxes on Entry of Goods into Calcutta Metropolitan Area Act, 1970 (President's Act No. 18 of 1970). [Placed in Library. See No. LT-4070/70.]

**NOTIFICATIONS OF MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY): Sir, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and development) Act, 1957, a copy each of the following Notifications (in English and Hindi) of the Ministry

of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals)—

(i) Notification G.S.R. No. 1116, dated the 12th May, 1970, publishing the Mineral Concession (Amendment) Rules, 1970.

(ii) Notification G.S.R. No. 1117, dated the 23rd May, 1970, publishing the Mineral Concession Second Amendment) Rules, 1970. [Placed in Library. See No. LT-4107/70 for (i) and (ii).]

#### NOTIFICATIONS OF MINISTRY OF FINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1912:—

(i) Notification G.S.R. No. 1092, dated the 25th July, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 47th Amendment Rules, 1970.

(ii) Notification G.S.R. No. 1093, dated the 25th July, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 48th Amendment Rules, 1970.

(iii) Notification G.S.R. No. 1094, dated the 25th July, 1970, publishing the Customs and Central Excise Duties Drawback (General) 49th Amendment Rules, 1970.

[Placed in Library. See No. LT-4110/70 for (i) to (iii).]

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1153, dated the 5th August, 1970 (in English and Hindi), together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-4108/70.]

#### SUPPLEMENTARY STATEMENT RE FLOOD SITUATION

सिचाई तथा विद्युत मंत्रालय में उपमंत्री (प्रोफेसर सिद्धेश्वर प्रसाद) : श्रीमन्, मैं देश में बाढ़ की स्थिति के बारे में एक अनूठी विवरण सभा-पटल पर रखता हूँ। [Placed in Library. See No. LT-4059/70.]

#### SIXTH REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON OFFICES OF PROFIT

SHRI BIREN ROY (West Bengal): Sir, I beg to lay on the Table a copy of the Sixth Report of the Joint Committee of the Houses on Offices of Profit.

#### MESSAGE FROM LOK SABHA

#### THE WEST BENGAL APPROPRIATION (NO. 2) BILL, 1970

SECRETARY: Sir, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the West Bengal Appropriation (No. 2) Bill, 1970, as passed by Lok Sabha at its sitting held on the 25th August, 1970.

2. The Speaker has certified that this Bill is a Money Bill."

Sir, I lay the Bill on the Table of the House

#### MOTION RE INTERNATIONAL SITUATION

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): Sir, I move:

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration."

Sir, I have no intention to make any speech at the commencement because I want hon'ble Members to participate in the debate. I will crave the indulgence of the House to wind up the debate and I will try to cover in my concluding speech, by referring to important international events, and answer the specific points that might be raised in the course of the debate.

The question was proposed.

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमन्, कुछ तो वे बतलायें कि जिस पर हम डिबेट प्रारम्भ कर सकें। कुछ सेलियेंट फीचर्स तो वे बतायें।